

AS INTRODUCED IN LOK SABHA

Bill No. 282 of 2019

THE CONSTITUTION (AMENDMENT) BILL, 2019

By

SHRI RAM MOHAN NAIDU KINJARAPU, M.P.

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Amendment) Act, 2019.

Short title.

2. In article 51A of the Constitution, after clause (k), the following clause shall be
5 inserted namely:—

Amendment of
article 51A.

“(I) to value and promote the ideals and philosophy of our great leader Mahatama Gandhi.”.

STATEMENT OF OBJECTS AND REASONS

On the occasion of Mahatma Gandhi's 150th birth anniversary, his philosophy and ideals remain more relevant than ever.

"All my actions have their rise in my inalienable love of mankind..... I have known no distinction between relatives and strangers, countrymen and foreigners, white and coloured, Hindus and Indians of other faiths I have ceased to hate anybody". This, in brief, sums up Gandhi's philosophy of life.

Gandhi Ji has been regarded as the 'Father' of the nation. He was the most influential and revered of all the leaders who participated in the freedom struggle. He awakened the inner strength of people and inspired them to bring the change themselves.

The post-truth world has made Gandhian principles even more relevant today, Gandhi's Ram Rajya has no place for poverty, hatred, inequality, crime against women and the social evils which hinder the growth of our motherland.

Gandhian principles of peace, non-violence, tolerance and harmony must be adopted by every Indian so as to close the fault lines that exist in our country. Gandhian principles are the essence of Indianness and hence it is the fundamental duty of every Indian to respect and follow them.

It is not possible to imagine India without Gandhi.

Various programmes and policy action like '*Swachh Bharat*', '*Make in India*', '*Sansad Adarsh Gram Yojana*' and '*National Rural Employment Gurantee Act*' are based on the sacrosanct Gandhian philosophy.

We, as parliamentarians, owe him the duty to preserve and promote the ideas of *Ahimsa* and *Satyagraha* among the countrymen. It is time we honor his wishes and give him the respect he deserves.

Hence this Bill.

NEW DELHI;
November 7, 2019.

RAM MOHAN NAIDU KINJARAPU

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

PART-IVA

FUNDAMENTAL DUTIES

* * * * *

51A. Fundamental duties:—It shall be the duty of every citizen of India—

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(k) who is a parent or guardian to provide opportunities for education to his child or, as the case may be, ward between the age and of six and fourteen years.

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(Shri Ram Mohan Naidu Kinjarapu, M.P.)